

क्षेत्र हैं, वहां पर पूरी तरह से आवागमन की व्यवस्था नहीं है। मैं माननीय मंत्री जी से पूछना चाहता हूं कि जो काम अधूरे हैं और जिन कामों को किया जाना चाहिए, विशेष तौर से कारगिल और लदाख क्षेत्र में तथा सीमा से सटे हुए क्षेत्रों में, वे कब तक पूरे होंगे?

**SHRI M.M. PALLAM RAJU :** Sir, as far as Jammu & Kashmir is concerned, under the Prime Minister's Package, seven roads were identified for upgrading them to Class IX roads. Out of these, two have been completed and the work on the remaining is progressing very fast.

**हथियारों का निर्माण करने वाली घरेलू/विदेशी कंपनियों को काली सूची में डाला जाना**

\*363. **श्री धर्मन्ध्र प्रधान :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार द्वारा हथियारों का निर्माण करने वाली घरेलू और विदेशी कंपनियों को हाल ही में काली सूची में डाला गया है;

(ख) यदि हां, तो उक्त कंपनियों का ब्यौरा क्या है;

(ग) सरकार द्वारा इन कंपनियों को काली सूची में डाले जाने के क्या कारण हैं;

(घ) क्या सरकार इन कंपनियों के साथ पहले हस्ताक्षर किए गए रक्षा सौदों को भी रद्द करने पर विचार कर रही है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

**रक्षा मंत्री (श्री ए.के. अन्तोनी) :** (क) जी, हां।

(ख) मंत्रालय ने निम्नलिखित फर्मों को उनके साथ आगे 10 वर्ष की अवधि के लिए व्यावसायिक लेन-देन करने के लिए, विवर्जित कर दिया है :

(i) मैसर्स सिंगापुर टेक्नोलॉजीज काइनेटिक्स लिमिटेड (एस.टी.के.)

(ii) मैसर्स इजराइल मिलिट्री इण्डस्ट्रीज लिमिटेड (आई.एम.आई.)

(iii) मैसर्स टी.एस. किसन एंड कंपनी प्राइवेट लिमिटेड, नई दिल्ली

(iv) मैसर्स आर.के. मशीन टूल्स लिमिटेड, लुधियाना

(v) मैसर्स, रीनमैटेल एयर डिफेंस (आर.ए.डी.), ज्यूरिख

(vi) मैसर्स कार्पोरेशन डिफेंस, रूस।

(ग) उपर्युक्त फर्मों को विवर्जित करने का निर्णय, उन्हें काली सूची में डाले जाने हेतु केन्द्रीय जांच ब्यूरो की सिफारिशों के आधार पर आयुध निर्माणी बोर्ड द्वारा की गई कार्रवाई पर आधारित है, जो आयुध निर्माणी बोर्ड से अग्रिम भुगतान निर्मुक्त किए जाने सहित बोर्ड से व्यवसाय प्राप्त करने के लिए श्री सुदीप्त घोष, पूर्व महानिदेशक, आयुध निर्माणियां और अन्य को गैर-कानूनी परितोषण का भुगतान करने के लिए उनके विरुद्ध एकत्रित साक्ष्य पर आधारित थी।

(घ) और (ङ) मंत्रालय ने ऊपर उल्लिखित फर्मों के साथ 10 वर्ष की अवधि के लिए कोई भी व्यावसायिक लेन-देन किए जाने को विवर्जित कर दिया है।

**Blacklisting of domestic/foreign arms companies**

†\*363. SHRI DHARMENDRA PRADHAN : Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government has recently blacklisted some of the domestic and foreign arms companies;
- (b) if so, the details of the said companies;
- (c) the reasons for blacklisting these companies by Government;
- (d) whether Government is also considering to cancel the earlier arms deals signed with these companies; and
- (e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) Yes, Sir.

(b) The Ministry has debarred following six firms from further business dealings for a period of 10 years.

- (i) M/s. Singapore Technologies Kinetics Ltd. (STK)
- (ii) M/s Israel Military Industries Ltd. (IMI)
- (iii) M/s T.S. Kisan & Co. Pvt. Ltd. New Delhi
- (iv) M/s R.K. Machine Tools Ltd., Ludhiana
- (v) M/s Rheinmetall Air Defence (RAD), Zurich
- (vi) M/s Corporation Defence, Russia.

(c) The decision to debar the above firm is based on the action taken by Ordnance Factory Board on the recommendations of the CBI for blacklisting them which was based on the evidence collected against them for payment of illegal gratification to Shri Sudipta Ghosh former DGOF and others for securing business from Ordnance Factories including release of advance payment.

(d) and (e) The Ministry has debarred any business dealings for a period of ten years with above mentioned firms.

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† Original notice of the question was received in Hindi.

**श्री धर्मेन्द्र प्रधान :** चेयरमैन सर, देश का रक्षा बजट लगभग 1,93,000 करोड़ तक पहुंच गया है। उसमें से रक्षा सौदों की राशि लगभग 80,000 करोड़ तक पहुंच चुकी है। सर, आज देश के रक्षा सौदे बड़ी विवादमय स्थिति में पहुंच गए हैं। देश के सेना प्रमुख ने माननीय मंत्री जी को, रक्षा सौदे व रक्षा सामग्री की उपलब्धता के बारे में एक चिट्ठी लिखी है, और यह खबर आज अखबार में भी छपी है। चेयरमैन सर, जो बहु-चर्चित टाट्रा ट्रक्स की खरीद का मामला सामने आया है, इसकी लिमिटेशन और इसकी कमियों के बारे में पिछले दिनों डिफेंस मंत्रालय की अंदरूनी समीक्षा के नाते मंत्री जी को मालूम था कि इसमें कुछ कमियां हैं। उनके बावजूद यह डील की गयी है। सर, इसके अलावा मेरे मूल प्रश्न के भाग (घ) में मैंने पूछा था कि क्या पिछले दिनों उन सारी कम्पनीज, जिनके साथ डील हुई है, उन डीलस की आप समीक्षा करेंगे? क्या उनके साथ जो उनकी **sister concerns** हैं, या उनकी **subsidiaries** हैं, उनके बारे में आप कुछ आलोक डालेंगे? इन बातों के बारे में मुझे कोई उत्तर नहीं मिला है।

**श्री सभापति :** आपने सवाल पूछ लिया, अब जवाब सुन लीजिए।

**श्री धर्मेन्द्र प्रधान :** सर, मेरा प्रमुख प्रश्न यह है कि टाट्रा ट्रक्स के बारे में जो सी.बी.आई. इन्क्वायरी हो रही है, क्या उसे समयबद्ध तरीके से खत्म करके मंत्री जी ऐसी कम्पनी को ब्लैक-लिस्ट करेंगे?

**श्री सभापति :** आप एक प्रश्न में कितनी सप्लीमेंटरीज पूछ रहे हैं? आपने एक प्रश्न पूछा, उसका जवाब सुन लीजिए।

**SHRI A.K. ANTONY :** Sir, this question is about blacklisting of companies. We have given a straight answer to the question.

But, in the course of his supplementary, the hon. Member has raised another issue, about Tatra. I don't want to evade it because we have nothing to hide. Our hands are clean. We are always willing to answer any question inside the Parliament. I do not believe in giving a running commentary on what is said outside Parliament. Luckily for Rajya Sabha, we would soon get an opportunity to discuss in detail the functioning of the Ministry of Defence, including the Department of Defence Production, DRDO, the Army, the Navy and the Air Force, Coast Guard and others. It is going to be a full-day discussion. We are going to discuss everything at that time, and I would try to make an exhaustive reply after listening to the valuable suggestions and criticisms of hon. Members. I can't give a detailed explanation within a short time.

So far as the Tatra truck issue is concerned, we have already referred the matter to the CBI for an extensive and comprehensive inquiry. We hope, CBI would complete the inquiry as quickly as possible. My understanding is that the CBI inquiry is going on very fast.

There is one misconception about procurement of equipment for the Armed Forces. Every procurement of this vehicle, right from 1986 onwards, by the Ministry has been as per the General Staff Qualitative Requirement (GSQR) of the Army; it is as per that requirement only. The Government hasn't imposed it on the Army to have this vehicle. The requirement comes from the Army; the Government does not impose it on them.

Regarding allegations, I will give a detailed reply during the discussion in Rajya Sabha. And on the basis of the parliamentary debate, we will take necessary action. We would also request the CBI to expedite the inquiry. We would place full facts about the Tatra issue during the discussion in Rajya Sabha. We have nothing to hide. We have nothing to fear. We would answer everything.

Coming to blacklisting of companies, the hon. Member has raised two points. Hon. Member brought forward the subject of letter of the Army Chief. We have been facing a difficult situation. On the one side, we have been accused of delaying things; on the other side, we have been accused of taking action. When we take action, there will be some delay. On that account, we have been accused. We are facing a very difficult situation in the procurement area. Powerful countries are involved; powerful foreign vendors are involved; powerful Indian vendors are involved. So, each one of them wants the Indian business. If anybody loses, they can raise objections. So, we have to handle it very carefully. That is why, some delay takes place in some cases. At the same time, whenever we find something wrong somewhere, we take strong action, and that too, sometimes, at the last moment. Sometimes, we take action even at the last moment. That is why, our Government has cancelled many of the major contracts at the last moment. That caused some delay. We are trying.

Now, I come to the present issue of blacklisting. When we found that there was some kind of compromise in the transparency, some corruption, some passage of money between hands, CBI arrested the then Chairman of the Ordnance Factory Board. They held extensive inquiry. After that, CBI recommended that. The Government must debar or blacklist these six companies. One company is an Israeli company; one is a Russian company; one is a German company; one is a Singaporean company; and two are Indian companies. After that, we took a decision to debar these companies for the next ten years. We will have no work with these six companies for ten years. We will give no work to these companies.

Regarding the other supplementary of ongoing works, we have decided to seek the advice of the CVC as well as the Law Department. Regarding the ongoing work, we will take a final decision after getting the advice of the CVC as well as the Law Ministry. In the coming ten years, we will not give any order to these six companies including four companies of the foreign countries.

**श्री धर्मेंद्र प्रधान :** चेयरमैन साहब, इसमें मेरा स्पेसिफिक प्रश्न है। यह इजराइल मिलिट्री इंडस्ट्रीज जो एक कंपनी है, वह बिहार के नालंदा की ऑर्डिनेन्स फैक्टरी के लिए काम करती थी। अभी मंत्री जी ने जैसा उत्तर दिया, हमें स्पेसिफिक ऐशयोरेंस चाहिए, क्योंकि बिहार जैसे प्रांत में उद्योग वैसे ही कम हैं और यहां जो एक ऑर्डिनेन्स फैक्टरी चल रही थी, उसमें इजराइल मिलिट्री इंडस्ट्रीज संलग्न थी, तो क्या सरकार एक समयबद्ध योजना के तहत उसके काम को पूरा करने की चिंता करेगी?

SHRI A.K. ANTONY : I can understand the anxiety of the hon. Member. We are also, in a way, sad for the delay in respect of the Nalanda ordnance factory. That factory is very important for us. They are producing very sensitive and important components for the Armed Forces. But, when we found that IMI had engaged in foul play, we had to blacklist them. I am glad to inform the hon. House that now, DRDO and ordnance factory have almost found a solution to move forward. So, I am sure that in the coming months, again, we will be able to move forward in respect of the Nalanda project. Whatever may have happened in the past, for the future, we will find a solution and we will complete the Nalanda project, even though late.

I will tell another thing to the hon. House that we had given an advance of more than Rs.200 crore to the IMI previously. Now, the new Defence procurement procedure involves a clause of pre-contract integrating pact for any contract above Rs.100 crore. So, under this integrating pact, the Government was able to fully recover the entire money we had given to IMI as advance. We got that money. So, the interest of the Government is protected. We hope that this factory will become a reality.

SHRI RAVI SHANKAR PRASAD : Sir, we have seen your reply about blacklisting of certain companies. About others, you have given an assurance. Of late, we are witnessing a very disturbing development. Retired army officers of the rank of Lt. Generals also are becoming lobbyists for companies having questionable track record. We have seen recently defamation suit being filed, accusation of offering of bribe by even the Army Chief. All these paint a very, very disturbing picture. I understand, there is a cooling period for army officers to join any firm. Is the Government going to revisit the entire thing so that reputed army officers are not lured by these cushy jobs to act as lobbyists? Certainly it is not in the interest of the country. Are you going to take a decision on that?

SHRI A.K. ANTONY : Sir, I fully share the concerns expressed by the hon. Member. The only difference is, this is not a later development. This is going on for a long time. Retired officials of the Army or bureaucrats used to work for Indian companies, foreign companies. Previously, I think, the cooling period was two years; now, the Government has relaxed it to one year. Recently, the Department-Related Parliamentary Standing Committee on Defence has recommended that the cooling period should be five years. We got that report. We will examine that recommendation seriously.

श्री मोहम्मद अदीब : सभापति जी, ये जो 6 कंपनियां debar कर दी गई हैं on the advise and report of the CBI, मैं मंत्री जी से जानना चाहता हूँ कि क्या इन 6 कंपनियों में कोई ऐसी कंपनी भी है, जिसने आपको sub-standard सामान दिया हो और वह debar कर दी गई हो? मैं निवेदन करना चाहता हूँ कि ये जो 6 कंपनियां आपने debar की हैं, वे CBI की रिपोर्ट के आधार पर debar की गई हैं, लेकिन

क्या कोई ऐसी कंपनी है जिसने आपको sub-standard सामान सप्लाई किया हो और वह इसके कारण debar list में है?

† جناب محمد ادیب : سیہا پتی جی، یہ جو 6 کمپنیاں ڈی-بار کر دی گئی ہیں on the advise and report of the CBI، میں مٹری جی سے جاننا چاہتا ہوں کہ کیا ان 6 کمپنیوں میں کوئی ایسی کمپنی بھی ہے، جس نے آپ کو سب-اسٹینڈرڈ سامان دیا ہو اور وہ ڈی-بار کر دی گئی ہو؟ میں نویدن کرنا چاہتا ہوں کہ یہ جو 6 کمپنیاں آپ نے ڈی-بار کی ہیں، وہ سی-بی-آئی کی رپورٹ کے ادھار پر ڈی-بار کی گئی ہیں، لیکن کیا کوئی ایسی کمپنی ہے جس نے آپ کو سب-اسٹینڈرڈ سامان سپلائی کیا ہو اور وہ اس کے کارن-ٹی-بار لسٹ میں ہے؟ [

SHRI A.K. ANTONY : Sir, with regard to supply of sub-standard equipments, I have no information. These companies are blacklisted because they engaged in corrupt practices.

DR. BHARATKUMAR RAUT : Sir, I wish to say that when the question was specifically asked whether you would cancel the earlier arms deals, there is no mention of it in the reply. But, you have just now mentioned that after the CVC report you would do that. I would like to put a pertinent question. Are the six companies, which you have mentioned, really manufacturers of arms or are they vendors or agents or they are just 'letterhead companies'? I would like to know on this from the hon. Minister.

SHRI A.K. ANTONY : Sir, all these blacklisted companies are vendors.

#### **Thirteenth survey report of Labour Bureau**

\*364. SHRI NAND KUMAR SAI : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Labour Bureau, after monitoring the effect of global financial crisis and economic slowdown in India since September, 2008, has submitted its thirteenth Survey Report in the recent past;

(b) if so, the details thereof;

(c) the details of the recommendations made in the said Report;

† [Transliteration in Urdu Script]